

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6200 of 2021

1. Shashi Ranjan Singh
2. Aviranjan Singh @ Chhotu Singh Petitioners
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. S. P. Roy, Advocate
For the State : Mr. Vishwanath Roy, Addl.P.P

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Chatra (Sadar) P.S. Case No.169 of 2014 corresponding to G.R. No.749 of 2014 instituted under Sections 420, 406, 504, 120 (B) of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners along with their father, have taken Rs.1,50,000/- from the informant for giving him appointment as a driver. It is submitted that the allegation against the petitioners is false. It is next submitted that the father of the petitioners namely Shree Narayan Singh who has since died, during his lifetime, was the Chairman of Bihar State Industrial Co-operative Federation Limited but the petitioners have no concern with the said organization and they are respectable persons of the society. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to jointly pay Rs.1,50,000/- to the informant without prejudice to their defence in this case subject to final decision of the case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Chatra within eight weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on jointly depositing a demand draft of Rs.1,50,000/- without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Chatra in connection with Chatra (Sadar) P.S. Case No.169 of 2014 corresponding to G.R. No.749 of 2014 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant of this case and on his proper identification, the court below shall handover the same to him forthwith.

In case the petitioners jointly pay Rs.1,50,000/- to the informant of this case, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)